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निये जनवरी, 1974 में एक ग्रन्तर-संत्रालय समिति नियक्त की थी:

- (ख) क्या यह भी मच है कि ग्रन्तर मंत्रालय समिति ने मार्च, 1974 में ग्रयना प्रतिवेदन प्रस्तृत किया था जिसमें उसने पहली श्रप्रैल, 1974 से कोयल के मुल्यों को बदाने की सिफारिश की थी:
- (ग) क्या ग्राधिक नीतियो संबंधी भक्रिम इलीय समिति ने प्रस्ताव को पिछली नारीख से प्रैर्थात् 1 स्रप्रैल, 1974 से नागु करने के लिये 25 मई को श्रपनी म्बीकृति दी थी:
- (घ) यदि हा, तो कोयला कंपनियों को इस सम्मावित मृत्यवृद्धि का पूर्व संकेत क्यों नही दिया गया। जिसके कारण उनके द्वारा पहले ही बेंच दिये गये कोयले बर्ब हैं। हक्षा मृत्य नहीं लिया जामकः।;
- (इ) इस कारण कूल किलनी हानि हई ; ग्रीर
- (च) क्या इस हानि के लिये किसी को जिम्मेदार ठहराया गया है?

कर्जा मंत्रालय में राज्य मंत्री (श्री यार्गी शंकर लिख) : (क) जी, हा ।

(छ) में (च) ग्रस्तर-मंत्रालीय समिति की रिपोर्ट मंत्रिनंडल के कागजात बन गई जो गोपनीय होते है। मंत्रिमंडल 🕏 कार्यवन भी गोपनीय होते है। चुकि सरकार के ग्रन्तिम निर्णय का पूर्व ग्रन्मान स्वाना संभव नहीं था प्रनः कोयला कंप-नियो को उस सबंध में कोई भी पूर्व मूचना देने का प्रश्न नही उठता।

Preference to Indigenous Technique in Power Generation

SUNDER 1141, SHRI SHYAM MOHALPATRA: Will the Minister of ENERGY be pleased to state.

(a) whether Government give pre-Zerencu to indigenous industries against foreign technical know-now and foreign companies in the matter of power generation.

to Questions

- (b) if so, whether this policy followed while issuing global tender notices; and
- (c) if the answer to part (b) above be in the affirmative, how Government propose to avoid complication later when in case of global tenders preference is shown to indigenous industries against foreign companies?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRL VIKRAM MAHAJAN): (a) Yes, Si. Primary reliance continues to be on indigenous sources for procurement of power equipment.

(b) and (c) Under the Present import policy of the Fovernment, State Electricity Boards are permitted to float global tenders for power equipment irrespective of some of the equipment are manufactured indigenously or not. selection of suppliers on the basis of such global tenders, foreign or Indian, is subject to scrutiny by a Committee set up in the Department of Heavy Industry, which takes into consideration all the relevant factors ther import of generating equipment is resorted to selectively in cases where the poject is tied up for assistance from World Bank or bilateral or multilateral assistance.

Internal Audit of Assam Petro-Chemicals Limited

1142 SHRI ROBIN KAKATI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased

var whether various irregularities of a serious nature and misuse fund have been pointed out is Internal Audit report, submitt-A on Petro-chemicals Limited ternid Andri Cell a few north,

- (b) what are the reasons for not placing that internal audit report in the meeting of the Board of Directors, though the report was submitted some months back;
- (c) whether it is a fact that Shri C. V. Krishnaiah Company Secretary of Assam Petroleum Chemicals had resigned from the said company and also the internal audit cell:
- (d) if so, what are the reasons for his resignation;
- (e) whether it is a fact that the internal audit cell and its office the Assam Petroleum Chemicals Limited was shifted from the registered office at Gauhati to Namrup recently; and
- (f) if so, what are the reason; therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R. C. RATH): (a) to (f) The information is being collected and will be on the Table of the House.

Problems in Power Sector

1143. SHRI SUKOMAL SEN: SHRI ARVIND GANESH KULKARNI:

> SHRI SURESH KALMADI: SHRI SHRIDHAR WASU-DEO 'DHABE:

Will the Minister of ENERGY be pleased to state:

- (a) whether he had stated that most of the problems facing Central Power Sector today were caused by the managerial deficiencies and failure; and
- (b) if so, what are the details in this regard and what are the changes proposed to be effected in this behalf?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) No. Sir.

b) Does not arise.

Fake Gas Companies/Distributors in the Capital

to Questions

1144. SHRI SATYA PAL MALIK: SHRI RAM NARESH KUSHAWAHA:

Will the Minister of ENERGY be pleased to state:

- (a) whether Government are aware of the marketing of spurious gas cylinders in the Capital by some fake dealers posing as gas companies/ :ecognised distributors: and
- (b) if the answer to part (a) above be in affirmative, what action has been taken in this regard and whether Government have any machinery to ensure that only genuine and authorised gas dealers market cylinders and if so, what are the details thereof?

THE MINISTER OF STATE THE MINISTRY OF ENERGY (SHRI DALBIR SINGH) (a) No, Sir. Ex-. cept one case where a person unauthorisedly posed as an Indian Oil Corporation (POC) distributor gas supplies were actually made.

(b) LPG supplies are made by oil companies only to their authorised distributors. The oil companies also take all precautions to see that only cylinders which are certified by ISI are procured from approved manufacturers The oil companies through their field organisations and Police are vigilant to see that unauthorised distribution of LPG takes place

Appointments in Bharat Coking Coal Ltd

1145. SHRI RAMCHANDRA BHA-Will the Minister of RADWAJ ENERGY be pleased to state:

(a) whether his attention has been drawn to a news item captioned BCCL auctioned' Some posts in which appeared in the Times of India dated the 25th September 1982 the effect that certain posts in Bha-